

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A. No. 2464/95

New Delhi this the 16th day of April, 1996.

Hon'ble Sh. B.K. Singh, Member (A)

Shri A.S. Rawat,
Section Officer,
Central Administrative Tribunal,
Principal Bench,
New Delhi-110001.

Applicant

(Applicant in person)

versus

1. Union of India,
through Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.

2. The Director,
Directorate of Estates,
Nirman Bhawan,
New Delhi.

3. The Registrar,
Central Administrative Tribunal,
Principal Bench,
Faridkot House,
New Delhi. (Proforma Party) Respondents

By Advocate: Miss Pratima K. Gupta

ORDER (ORAL)
by Hon'ble Sh. B.K. Singh, Member (A)

Heard the applicant in person and the
learned counsel for the respondents.

The interim order was passed on 30.01.96
in the presence of the learned proxy counsel for
the respondents when Qr. No. 160, Type-III, Sadiq
Nagar, New Delhi which was allotted to the applicant
was vacant on that date. The fact of interim order
having been passed by the Tribunal was not communicated
to the respondents either deliberately by the
learned proxy counsel for the respondents or that

(6)

the respondents themselves deliberately allotted the house to somebody else who presumably has occupied the house. It amounts to a wilful defiance under Contempt of Courts Act, 1971. There is an attempt which substantially undermines the administration of justice or substantially tends to undermine the course of administration of justice and the court is bound to take cognizance of such wilful defiance *suo moto*. In the instant case, it is clear that there has been a deliberate attempt to ~~scuttle~~ ^{Scuttle} the allotment made in favour of the applicant and to allot the quarter to somebody else. This was neither just nor fair. However, the applicant states that he will be satisfied if an alternative accommodation of the same type which was allotted to him in the same locality is given to him. The respondents are directed to consider the alternative prayer of the applicant and allot him a quarter in the same locality as per his entitlement. They are further directed to comply with this order within a period of one month from the date of receipt of a certified copy of this order.

With the above direction, the O.A. is disposed of at the admission stage itself but without any order as to costs.

(B. K. Singh)
Member (A)

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